

28

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO. 537 - OF - 1994

DATE OF ORDER: - 4th March, 1997

BETWEEN:

Ch. SINGAIAH

.. APPLICANT

AND

1. The Chairman,
Department of Atomic Energy,
C.S.Marg, Bombay 400 039,
2. The Additional Secretary (Cadre Authority),
Dept. of Atomic Energy, Bombay 39,
3. The Dy. Establishment Officer,
Baba Atomic Research Centre,
Personnel Division, Recruitment Section,
Bombay 400 085,
4. The Chief Executive,
Nuclear Fuel Complex,
Dept. of Atomic Energy,
Hyderabad 500762.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr. V. VENKATESWARA RAO

COUNSEL FOR THE RESPONDENTS: Mr. V. BHIMANNA, Addl. CGSC

CORAM:

HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B. S. JAI PARAMESHWAR, MEMBER (JUDL)

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.))

Heard Mr. Rajamalliah for Mr. V. Venkateswara Rao,
learned counsel for the applicant and Mr. V. Bhimanna,
learned standing counsel for the respondents.

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2. This OA is filed praying for declaration that holding of interview as a part of selection process for the post of APOs/AAOs in the 11th Centralised Examination announced by R-3 vide notification dated 1.10.1993 is illegal, arbitrary, unconstitutional, ultravires, without jurisdiction and competence and for further consequential direction to the competent authority to prepare a panel of examination, confidential records and seniority alone and make appointment to the said posts with all consequential benefits such as seniority, promotion etc.

counsel for the applicant submitted that he is not pressing this OA.

4. In view of the above submission, the OA is dismissed as not pressed. No order as to costs.

(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)

(R.RANGARAJAN)
MEMBER (AMDN.)

DATED: -4th-March,-1997
Dictated in the open court.

vsn

Amber 1229
D.R. (J)

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TYPED BY

CHECKED BY

DAMODARAN BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A).

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED: 6/3/97

ORDER/JUDGEMENT

R.A./C.P/M.A.No.

in
O.A.NO. 537/94

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED ✓

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLR.

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

DESPATCH

24 MAR 1997

Now

हैदराबाद आयोड
HYDERABAD BENCH